

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH,  
JAIPUR.  
\* \* \*

*A*  
*1/2*  
Date of Decision: May 10, 1993.

OA 861/92  
(OA 164/86)

SHRI BRIJ BEHARI LAL ASTHANA

... APPLICANT.

Vs.

UNION OF INDIA & OTHERS

... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

HON'BLE MR. O.P. SHARMA, ADMINISTRATIVE MEMBER.

For the Applicant .....NONE.

For the Respondents .....NONE.

J U D G E M E N T (ORAL)

(DELIVERED BY HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN).

The applicant's contention is that he has been in having a lien in the Northern Railways and his case should be considered for promotion whenever the opportunity for promotion is available.

The respondents have submitted that vide Exhibit R-1 he was informed on 1.2.74 that the Northern Railway cannot continue his lien for indefinite period after his joining RDSO, and promoted other persons. Being aggrieved with this order and the subsequent promotions of others, the applicant has filed this OA

before the Tribunal on 14.12.88. The respondents have taken also the plea that the cause of action accrued in 1974 and, therefore, the OA is time barred.

We have gone through the OA and available records. We do not find force in this application, which is also time barred. The same is dismissed.

( O.P. SHARMA )  
MEMBER (A)

( D.L. MEHTA )  
VICE CHAIRMAN

VK.